

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 120(ND) 09

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.11.2017**

**NAME OF THE COMPANY: Sh. Neelamber Agarwal Vs. M/s Neel Padam
Builders Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s):	Mr. Jayant Mehta, Mr. Anuj Shah and Ms. Divya Bhalla, Advocates
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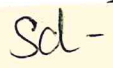
For the Respondent (s):	Mr. Shashi Pratap Singh, Advocate
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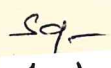
ORDER

Ld. Counsel for the Petitioner has broadly spelt out his points of grievances. A request for adjournment has been made by the Respondent on the ground that the arguing counsel is not available. Last opportunity is granted.

With respect to the Sale Deeds which have not been executed till date in favour of the respective buyers who have made full payment, report be given by the Respondent. In addition, the report of the Local Commissioner is on record. Let the same be inspected by the parties hereto.

To come up on 5th December, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)